## Fraud prevention wing to detect fraud in banking system

\*326. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there is a sharp rise of willful defaulters in public sector banks and private sector banks despite threat of new bankruptcy law;
  - (b) if so, die details thereof, bank-wise;
- (c) whether Government has found any fraud by willful defaulters, if so, Government's reaction thereto;
- (d) whether Government is considering to set up a separate fraud prevention wing to detect willful defaulters/fraud in the banking system at an early stage; and
  - (e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (e) Comprehensive measures have been taken with a view to deter and check wilful defaulters and perpetration of fraud, including, inter-alia, the following:

(1) As per data reported by Public Sector Banks (PSBs), till 31.3.2019, suits for recovery have been filed in 10,022 cases. In cases involving secured assets, action under the provisions of die Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 has been initiated in 8,067 cases. Further, in accordance with RBI instructions of initiation of criminal proceedings wherever necessary, FIRs have been registered in 3,154 cases.

- (2) To deter wilful defaulters, as per RBFs instructions, wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, and their unit is debarred from floating new ventures for five years. Further, vide Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2016, wilful defaulters and companies with wilful defaulters as promoters/directors have been debarred from accessing capital markets to raise funds. In addition, the Insolvency and Bankruptcy Code, 2016 has debarred wilful defaulters from participating in the insolvency resolution process.
- (3) For effective action against wilful defaulters fleeing Indian jurisdiction, the Fugitive Economic Offenders Act, 2018 has been enacted to provide for attachment and confiscation of property of fugitive offenders and has disentitled them from defending any civil claim.
- (4) Government has advised PSBs to decide on publishing photographs of wilful defaulters, in terms of RBI's instructions and as per their Boardapproved policy.
- (5) Government has advised PSBs to obtain certified copy of die passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than ₹ 50 crore.
- (6) Heads of PSBs have also been empowered to request for issue of Look Out Circulars.
- (7) Government has issued "Framework for timely detection, reporting, investigation etc. relating to large value bank frauds" to PSBs, for systemic and comprehensive checking of legacy stock of their NPAs, which provides, inter-alia, that—
  - (i) all accounts exceeding ₹ 50 crore, if classified as NPAs, be examined by banks from the angle of possible wilful default and fraud;

examination be initiated for wilful default immediately upon reporting fraud to RBI; and

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- (iii) report on the borrower be sought from the Central Economic Intelligence Bureau in case an account turns NPA.
- (8) For enforcement of auditing standards and ensuring the quality of audits, Government has established the National Financial Reporting Authority as an independent regulator.
- (9) In order to bring transparency and accountability in the larger financial system, bank accounts of 3.38 lakh inoperative companies were frozen over the last two financial years.

Government's direction to PSBs to proactively check NPA accounts of ₹ 50 crore and above for possible fraud, and to initiate examination for wilful default immediately upon reporting fraud to RBI, has resulted in better detection and reporting of wilful default. As per RBI inputs, the accretion in number of wilful defaulter declarations of ₹ 25 lakh and above, over the financial years 2016-17, 2017-18 and 2018-19 (till December 2018) was at an average annual rate of 9.5% for PSBs and 12.2% for Private Sector Banks. Bank-wise details of the number of wilful defaulters are given in the Statement (See below).

With regard to fraud on the part of wilful defaulters, RBI has apprised that out of 765 unique wilful defaulters with exposure of ₹ 5 crore and above as on 31.3.2019, 188 were also reported as frauds.

PSBs have dedicated fraud monitoring units for prevention, detection, declaration and reporting of frauds. Further, as per RBI's Master Direction on Frauds, Private Sector and Foreign Banks are required to report frauds of ₹ 1 crore and above to Serious Fraud Investigation Office, and Public Sector Banks are required to report frauds of ₹ 3 crore and above to the Central Bureau of Investigation, which has a specialised Banking Security and Fraud Cell.

		Statement		
Number	of wilful defaulter of	₹ 25 lakh and abo	of wilful defaulter of ₹ 25 lakh and above by Public and Private Sector Banks	tte Sector Banks
Bank	As on 31.3.2017	As on31.3.2018	As on 31.3.2019	
Allahabad Bank	66	246	98Z	Wilful defaulters have been acted
Andhra Bank	401	35	84	against comprehensively. As per data
AU Small Finance Bank	0	\$	6	reported by Public Sector Banks (DSBs) till 31 3 2019 suite for
Axis Bank Limired	Z	741	713	recovery have been filed in 10,022
Bank of Baroda	249	309	397	cases. In cases involving secured
Bank of India	324	27	445	is, action under the provis
Bank of Maharashtra	ま	205	238	of the Securitisation and Reconstruction of Financial Assets
Canara Bank	471	491	<b>280</b>	and Enforcement of Security Interest
Catholic Syrian Bank	33	4	47	Act, 2002 has been initiated in 8,067
Central Bank of India	05/	\$2	83	cases. Further, in accordance with RBI instructions of initiation of criminal
City Union Bank Limited	m	B	5	proceedings wherever necessary, FIRs
Corporation Bank	123	120	125	have been registered in 3,154 cases.
DCB Bank Limited	7	7	7	Moreover, to deter wilful defaulters,
Dena Bank	305	89	ह्य	as per RBI's instructions, wilful defaulters are not sanctioned any

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additional facilities by banks or financial institutions, and their unit is debarred from floating new ventures for five years. Further, vide Securities and Exchange Board of India	(Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2016, wilful defaulters and companies with wilful defaulters as	promoters /directors have been debarred from accessing capital markets to raise funds. In addition, the Insolvency and Bankruptcy Code, 2016 has debarred wilful defaulters from participating in the insolvency-	resolution process.  Additionally, for effective action against wilful defaulters fleeing Indian jurisdiction, the Fugitive Economic Offenders Act, 2018 has been enacted to provide for attachment and	confiscation of property of fugitive
6 72 83 [2]	60 526 126	0 8 6 6 8	480 22 1,126 1,675	
77 57 32 116	& 25 & <b>2</b> 1	0 17 6 22 %	424 23 1,089 1,678 Merged with SBI	)
K K 8 4	& 0 ¥	0 9 8 6 6	24 42 72 829 1,009 150 150 150 150 150 150 150 150 150 150	
Dhanlaxmi Bank Limited HDFC Bank Limited ICICI Bank Limited IDBI Bank Limited	Indian Bank Indian Overseas Bank IndusInd Bank Limited	ING Vysya Bank Limited Karnataka Bank Limited Karur Vysya Bank Limited Kotak Mahindra Bank	Oriental Bank of Commerce Punjab and Sind Bank Punjab National Bank State Bank of India State Bank of Bikaner and Jaipur	1

Bank	As on 31.3.2017	As on31.3.2018	As on 31.3.2019		58
State Bank of Hyderabad	214			offenders and has disentitled them	Writ
State Bank of Mysore	玄			from defending any civil claim. Further,	tten .
State Bank of Patiala	219			Government has advised PSBs to	Ans
State Bank of Travancore	82			decide on publishing photographs of	wers
Syndicate Bank	203	203	207	wilful defaulters, in terns of KBI's instructions and as per their Board-	to
Tamilnad Mercantile Bank Limited	8	89	2	approved policy, and to obtain certified	
The Federal Bank Limited	204	203	207	copy of the passport of the promoters/	[RA.
The Jammu and Kashmir Bank	2	2	2	directors and other authorised	JYA S
The Lakshmi Vilas Bank Limited	10	10	10	signatorities of more than ₹ 50 crore. Heads	SABI
The Ratnakar Bank Limited	16	13	11	of PSBs have also been empowered to	IA]
The South Indian Bank Limited	83	31	æ	request for issue of Look Out Circulars	
UCO Bank	259	959	9999	(LOCs)	
Union Bank of India	179	988	\$\$\$		
United Bank of India	357	340	<i>3</i> 5		Sta
Vijaya Bank	130	134	152		rred
Yes Bank	\$	5	9		Que
Source: RSI					stions